

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.570/2020

(Arising out of impugned final judgment and order dated 06-12-2019 in A482 No. 6096/2005 passed by the High Court of Judicature at Allahabad)

AJEET SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 12529/2020 - EXEMPTION FROM FILING O.T.)

Date : 19-04-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Utkarsh Sharma, AOR
Mr. Sidharth Yadav, Adv.
Mr. Suraj, Adv.

For Respondent(s)

Mr. Apoorva Aggarwal, A.A.G.
Mr. Rajat Singh, AOR
Mr. Sriharsh N Bundela, Adv.
Mr. Sarthak Chandra, Adv.
Mr. Abhishek Singh, Adv.

Mr. Pradeep Kumar Mathur, AOR
Mr. Chandra Nand Jha, Adv.
Mr. Vipin Shandilya, Adv.
Mr. Sitesh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Exemption Application is allowed.
2. Pleadings are complete.
3. Leave granted.
4. The hearing of the appeal is expedited.
5. Interim order to continue till the pendency of the appeal

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)

